


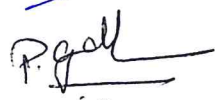
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : C.A. 27 A / 2017  
PETITION NUMBER : CP/27/2017  
NAME OF THE PETITIONER(S) : MARY MATHEWS  
NAME OF THE RESPONDENT(S) : KALPAKA PLASTICS LTD + 3  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	PHILIP MATHEW	Counsel for the Petitioner.	
2.	P. GIRIDHARAN	Counsel for R1 & R2	

**ORDER**

Mr.Philip Mathew, Counsel for petitioner present. Mr.P.Giridharan, Counsel for R1 & R2 present. Heard the arguments of both the counsels. It appears that the petitioner has fulfilled the requirements under Section 244 of the Companies Act, 2013. This Bench is inclined to admit the petition for hearing. Counsel for respondent prayed time for filing counter to the petition. At request, time is granted. Meanwhile, the Counsel for petitioner filed a separate application in C.A.No.27-A of 2017 wherein a prayer has been made to restrain the respondents from allotting any shares by way of rights issue or utilising or applying the amount if so collected by way of share value, fund premium as per the offer letter of rights issue dated 23.5.2017 in any manner. This Bench, considering the prayer, direct the Respondents to file counter in the C.A. by the next date of hearing, by providing a copy to the other side and to maintain *status quo* till the matter is taken up for next hearing. Put up on 19.07.2017 at 10.30 A.M.

  
K.ANANTHA PADMANABHASWAMY  
MEMBER (JUDICIAL)